

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 211 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017**

**NAME OF THE COMPANY:** M/s M Y Agro Pvt. Ltd. Vs. M/s Amira Pure Foods Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 8 & 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present:	Mr. Simran Jyot Singh Khandpur Mr. Ruchin Middha, Advocate Mr. Sanjeev Pathak, Advocate for Contemnor No. 1 to 8. Mr. S.L. Gupta, Advocate Mr. Mithilesh Pal, Advocate Mr. Rakesh Kumar, Advocate for Respondent No.11 Mr. P.K. Sachdeva, Advocate for Respondent No.11.			
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**ORDER**

A request for adjournment has been made on behalf of the Applicants as they have received the replies of Contemnors No.1-8 and 11.

To come up for further consideration on 28<sup>th</sup> September, 2017. Receiver is directed to be present in person.

The Bench Officer is directed to register this as Contempt Petition and not as a petition under the IB Code.

*Sd-*

**(S. K. Mohapatra)**  
**Member (T)**

*Sd-*

**(Ina Malhotra)**  
**Member (J)**